

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-26-2020

NOELYN SANTOS

.... **Petitioner**

Versus

GOA TOURISM DEVELOPMENT
CORPORATION LTD AND OTHERS.

.... **Respondents.**

Mr. L. Raghunandan, Advocate for the Petitioner.

Mr. Shivan Desai, Advocate for the Respondents.

**Coram : M. S. SONAK,
SMT. M. S. JAWALKAR, JJ.**

Date : 28th May, 2020.

P. C.:

Heard learned Counsel for the parties.

2. The learned Counsel for the parties submit that this Petition can be disposed of by consent.

3. They propose that the Petitioner will report for duties at the transferred post on 01.06.2020 and discharge her duties at the

transferred post.

4. Mr. Desai, learned Counsel for the Respondents, on instructions, states that the Respondents will review the situation by 15.06.2020. He says that at that stage, the Respondents will take into consideration the circumstance that the Petitioner is to retire after 8 months and further, she requires to look after her mentally challenged son.

5. By accepting the aforesaid statements, we dispose of the Petition.

6. It is clarified that contentions of both parties are kept open, if and should, the situation arises to press the same.

7. All concerned to act on the basis of authenticated copy of this Order.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

msr.